

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2980 2019**  
**Company Appeal (AT) (Insolvency) No. \_\_\_\_\_/2019**  
**(F.No.11/09/2019/NCLAT/UR/1168)**

**In the matter of:**

Amit Singhal & Anr. .... Appellants

Versus

M/s. Experion Developers Pvt. Ltd. ....Respondent

Appearance: None for the Appellant.

**24.09.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 11.09.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 13.09.2019. The Appellants re-filed the Memo of Appeal on 21.09.2019. It is stated in the Interlocutory Application (IA) that the certain documents needed to be procured from the Appellants, which took some time. Further on 19.09.2019 the Counsel for the Appellants was held up in the Hon'ble Supreme Court and due to some family urgency of the Clerk, both could not appear before the Registry for re-filing of the present Appeal. Hence, there is delay of 03 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. None appeared on behalf of the Appellants. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 25.09.2019.

6. With the aforesaid order, this IA stands disposed of.

(Ranjan Kumar)  
Registrar (I/c)